

01 **HIGH COURT OF MADHYA PRADESH**
M.Cr.C.41352/2020

(Halka @ Purushottam Kushwaha Vs.State of MP)

Gwalior, Dated: 13.01.2021

None for the petitioner.

Smt. Upendri Singh, learned Panel Lawyer for the respondent/State.

Matter is heard through Video Conferencing.

Earlier interim bail was granted to the petitioner on 2.9.2020 for 60 days, which has been completed and the petition has rendered infructuous.

Accordingly, the same is dismissed having rendered infructuous.

(Rajeev Kumar Shrivastava)
Judge